

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 540 of 2020

Santosh Oraon --- --- Appellant
Versus
Union of India through National Investigation Agency--- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Mr. A.K. Rashidi & Mr. Afaque Rashidi, Advocates
For the Respondent: Mr. Rohit Ranjan Prasad, Spl. P.P.

07 / 07.09.2021 Learned counsel for the appellant Mr. A.K. Rashidi, assisted by Mr. Afaque Rashidi is present. Learned counsel for the Respondent N.I.A Mr. Rohit Ranjan Prasad is present.

2. Learned counsel for the appellant submits that in support of his case, he would be relying upon two judgments of Hon'ble Supreme Court in the case of **Sudesh Kedia Versus Union of India** reported in [(2021) 2 JBCJ 238 (SC)] and **Union of India versus K.A. Najeeb** reported in [(2021) 1 JBCJ 309 (SC)]. He submits that the matter may be posted on 21.09.2021.

3. Considering the submission made, matter is adjourned and is directed to be posted on 21.09.2021.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/